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Karnataka Land Revenue (Amendment) Act, 2010 27 of 2010

[26 July 2010]

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An Act further to amend the Karnataka Land Revenue Act, 1964. Whereas, it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixty first year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2010
- (2) It shall come into force at once.

2. Amendment Of Section 2:-

In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), in section 2, after sub-section (8), the following shall be inserted namely:-

"(8a) "Director of Survey Settlement of Land Records" means and includes the Commissioner of Survey Settlement of Land Records or the Director of Survey Settlement of Land records as the case may be."